

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1111  
ANSWERED ON:07.03.2007  
CIC IN N.E. REGION  
Sarma Dr. Arun Kumar

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the details of basic services being utilized through Central Information Commission (CIC) in the North East Region including future plan, if any, like E-governance and Right to Information;
- (b) whether the Government is likely to consider the permanent absorption of the services of CIC operators to ensure sustained services for the benefit of rural people;
- (c) if so, the details of plan thereof and if not, the reasons therefor;
- (d) whether these CICs could reach a state of commercially viable self sustained units as per the original plan of the Government;
- (e) if so, the status thereof, State-wise; and
- (f) if not, the reasons therefor and the steps taken by the Government to make them commercially viable?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

- (a) to (c) The Central Information Commission has been constituted to perform the functions assigned to it under the Right to Information Act, 2005. The Commission does not provide any other services.
- (d) to (f): It has not been considered desirable to make the Central Information Commission a commercially viable organisation.